

†Issue of stay permits to citizens of USA arriving in India without proper Visa

2702-F. SHRIMATI RAJINDER KAUR:

SARDAR GURCHARAN SINGH TOHRA:

SHRI BHIM RAJ:

SHRI BUDHA PRIYA MAURIA:

SMT. AMARJIT KAUR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that citizens of USA who arrive in India without proper visa are given a 30 days' permit to stay in India;

(b) what are the names of other countries whose citizens enjoy the same facility of receiving stay permit on the spot when they arrive in India without proper Visa;

(c) whether there is any reciprocal agreement between India and those countries by virtue of which the Indian citizens are also extended the same facility when they happen to visit these countries without proper Visa;

(d) if so, which are those countries;

(e) if the answer to part (c) above be in the negative, what steps Government propose to take to arrive at a reciprocal agreement with the concerned countries in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). Foreign tourists who arrive in India on regular national passports without visas are permitted to land and stay in India for a period of 30 days. This facility is available to only once in a continuous six months. This concession is not available to foreigners entering India by land and the nationals of the Peoples Republic of China, Taiwan, Pakistan, Bangladesh and South Africans of European extraction.

†Previously Unstarred Question No. 2759 transferred from the 19th December, 1980.

(c), (d) and (e) The above facility to foreign tourists has been given by us on unilateral basis and there are no reciprocal agreements in this regard. However, visas have been abolished on reciprocal basis for tourists coming to stay upto 90 days in respect of nationals of Norway, Sweden, Denmark, Finland, Yugoslavia, Bulgaria and Iceland. Commonwealth citizens (except nationals of Sri Lanka and Bangladesh) also do not require visas for entry into India.

#### Dowry system

2702-G. SHRI NAND KISHORE BHATT:

DR. (SHRIMATI) NAJMA HEPTULLA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention have been drawn to the marked increase in cases of brides burning and suicide by brides, arising out of the institution of dowry; and

(b) if so, what steps Government propose to take to meet this situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes Sir.

(b) All the State Governments and Union Territories have been advised that:

(i) in all cases of attempted suicide or death in suspicious circumstances of young married women, investigation should be conducted only by an officer of the rank of Deputy Superintendent of Police.

(ii) post-mortem should be done by a team of two doctors.

‡Previously Unstarred Question No. 2520, transferred from the 17th December, 1980.

(iii) disposal of dead body without post-mortem examination should not be permitted without getting no objection certificate from the Police

(iv) Police should not give no objection certificate unless the body has been seen by parents or guardians or other close relatives from the bride's side of the family.

**12.00 Noon**

**PERSONAL EXPLANATION BY SHRI  
N. K. P. SALVA**

MR. CHAIRMAN: Mr. Salve wants to make a statement on something.

SHRI N.K.P. SALVE: Sir, in my tenure as a Member of either this House or of the Lok Sabha, I have never been wanting to show any disrespect in any manner whatsoever to the Chair. I have in my speeches always been motivated by consideration of ensuring the highest dignity and honour of this Chamber, its Members and its Presiding Officer. However, if any remarks yesterday have hurt you... (Interruptions).

MR. CHAIRMAN: Keep quiet. Yes, go on.

SHRI N. K. P. SALVE:...I must express my regrets and I request that the chapter be treated as closed finally.

MR. CHAIRMAN: I do not have to tell you that your association with me is older than that of any other person in this House. Your worthy father was the only person who beat me up at an election. He was an advocate with me. You yourself were my student. I was a little surprised when you said all that. But I will recite one verse from the Koran, which should be our motto:

वल काजिमिन लुगैजाव'ल्

आफि न अलिनास वलाइ

उत्तिष्ठन् नमस्ते नमः

It means: "Those who drink their anger up and those who forgive, God keeps them as His friends." So we will treat the chapter as closed.

Now the statements by the Ministers  
correcting answers to questions.

**STATEMENTS BY MINISTERS—**  
**Correcting the Answer given in reply**  
**to unstarred question 986(d) answered**  
**on the 7th August, 1980 regarding**  
**manufacture of Ophthalmic Glass**

**THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRY (SHRI  
CHARANJIT CHANANA):** Sir in  
reply to part (d) of the Unstarred  
Question No. 986 by Shri Kalyan Roy  
and Shri Bholā Prasad on 7th August,  
1980, regarding manufacture of Oph-  
thalmic Glass, an inadvertant inaccu-  
racy has been noted. The reply as  
given to part (d) of the Unstarred  
Question was as follows:—

“(d) One unit was granted approval in July, 1980, for foreign collaboration for the manufacture of ophthalmic glass. Applications received from other parties for grant of Industrial Licence|Registration with DGTD/Foreign Collaboration are under consideration. The issue of Industrial Licence|Approval of Foreign Collaboration are to be considered taking into account the existing capacity, likely demand and export possibilities of ophthalmic glass.”

2 I wish to correct the same and the correct reply to part (d) of the Unstarred Question No. 986 is as follows:—

"(d) One unit was granted approval in July, 1980, for foreign collaboration for the manufacture